

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

CA(CAA)-78(PB)/2017

IN THE MATTER OF:

Vegas Dream Restaurant Pvt. Ltd.  
And Shri Ram Cashtech Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 230-232

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

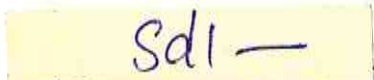
For the Petitioner(s) :

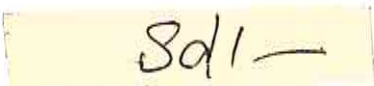
For the Respondent(s) :

ORDER

The matter has been called twice. Even in the post lunch session no one has appeared in support of the petition.

Consequently, the petition is dismissed for non-prosecution.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

29.08.2017  
Vineet